

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 24/TT/2020

- Subject** : Truing up of tariff of the 2014-19 tariff period and determination of tariff of the 2019-24 tariff period in respect of two assets (combined) under “Transmission System associated with Koldam Hydro-electric Project in the Northern Region”
- Date of Hearing** : 22.7.2020
- Coram** : Shri I.S Jha, Member
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : BRPL and 16 others
- Parties Present** : Shri R.B. Sharma, Advocate, BRPL
Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL
Shri B. Dash, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up of the tariff of the 2014-19 tariff period and determination of tariff of the 2019-24 period for the following assets under the “Transmission system associated with Koldam Hydro-electric project” in the Northern Region:-

- a. Asset I: Koldam Nalagarh 400 kV D/C (Quad) line along with bays at Nalagarh Sub-station; and
- b. Asset II: 400 kV line bays at Ludhiana Sub-station.

3. The representative of the Petitioner submitted that the instant assets were put into commercial operation during the 2009-14 tariff period. The tariff for the 2014-19 tariff period was determined vide order dated 25.2.2016 in Petition No. 3/TT/2015. He submitted that the rejoinder to the UPPCL’s reply was filed vide affidavit dated 15.7.2020 and requested to allow tariff as claimed in the petition.



3. Learned counsel for BSES Rajdhani Power Ltd. (BRPL) submitted that the reply to the petition has been filed vide affidavits dated 13.7.2020 and 21.7.2020. Referring to the replies filed by BRPL, learned counsel made extensive submissions on the issue of recalculation of initial spares, adoption of Indian Accounting Standards, effective tax rate, grossing up of RoE, deferred tax liability, non-submission of statutory documents by the Petitioner and benefits of tax holiday under Section 80 IA of the Income Tax Act, 1961. He also requested the Commission to consider the other issues raised by BRPL in its replies.

4. The representative of the Petitioner sought two weeks' time to file a rejoinder to BRPL's replies.

5. The Commission directed the Petitioner to file a detailed rejoinder to each and every issue raised by BRPL in its reply and the issues raised during the hearing by 13.8.2020. The Commission further directed the Petitioner to submit the rejoinder within the specified time and observed that no extension of time shall be granted.

4. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

